

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 2 of 2014**

**Dated : 28<sup>th</sup> May, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**Viyat Power Pvt. Ltd.**

**....Appellant(s)**

**Versus**

**Kerala State Electricity Reg. Commission & Ors. ...Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. M.T. George  
Ms. Kavitha for R.2

**ORDER**

We have heard the learned counsel for the parties. Written notes has been filed by the learned counsel for the Appellant. The learned counsel for the Respondent is directed to file his written notes on or before 15.07.2014 after serving copy on the other side.

Post the matter for Reporting Compliance and for further submissions on **15.07.2014.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

*Ts/js*